

be fully reimbursed by the State Governments.

- (iii) The SEBs should introduce commercial accounting in their SEBs.

(c) The Government of India is examining the various conditions in consultation with the State Governments and the State Electricity Boards. A final view in the matter has been taken so far.

#### Introduction of colour T.V.

412. SHRI DAULATSINHJI  
JADEJA :

SHRI S.M. KRISHNA :  
SHRI MAGANBHAI  
BAROT :

Will the MINISTER OF INFORMATION AND BROADCASTING be pleased to state :

(a) what is the latest position in regard to introduction of colour T.V. in the country ;

(b) whether any agreement has been made with some foreign countries to train Indian technicians for transmitting colour T.V. ; and

(c) if so, the details thereof ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE) : (a) The Inter-Departmental Working Group set up by the Government has since submitted its final report to the Government. This report is being examined in consultation with the concerned Ministries/Departments.

(b) and (c). No agreement with any foreign country has been made for imparting training to Indian technicians specifically for transmitting colour T.V.

#### Oil and Gas in Cauvery Basin

413. SHRI S. M. KRISHNA : Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether oil and gas have been found in Cauvery basin in few wells dug up for the purpose; and

(b) if so, what is the extent of commercial viability of these wells?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR) : (a) Yes, Sir, in the Palk Straits.

(b) Second well is being drilled. More wells will have to be drilled in order to assess the commercial viability of the discovery.

#### Missing names from voters' lists in various States

414. SHRI S. M. KRISHNA : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether his attention has been drawn to press reports that names of thousands of voters are missing from the voters' list in some States;

(b) if so, the names of the States and his reaction in the matter; and

(c) measures that are proposed to be taken to upto date the lists?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL) : (a) Yes, Sir.

(b) and (c). Under article 324 of the Constitution the responsibility of superintendence, direction and control of the preparation of the electoral rolls is vested in the

**Election Commission.** The Election Commission has informed that it does not take cognizance of press reports about the defects in electoral rolls unless specific complaints are filed with the Election Commission or with the Electoral Registration Officers. A statement setting out the information furnished by the Election Commission with respect to complaints filed and the action taken in respect of revision of rolls in various States and the Union territory of Delhi is annexed.

### Statement

#### *Statement regarding Complaints Lodged and the action taken by the Commission in various states*

#### 1. Kerala :

Only one complaint was made seeking for intensive revision of rolls in the State alleging large scale deletion of names. The complaint was, however, not specific.

#### 2. Jammu and Kashmir :

The period for filing claims and objections in Jammu region has been extended from 16th February to 28th February, 1982. The Commission has issued directions to carry out special survey of the areas/villages lying within Jammu region and thereafter to take remedial action to rectify the defects in the electoral rolls. In Kashmir region the revision of rolls in 1982 will start from 1st March, 1982.

#### 3. Haryana :

The Chief Electoral Officer reported that a large number of claims and objections were filed towards the end of the period allowed for doing so which was 16-1-1982. In order to allow time to Electoral Registration Officers to dispose of such claims and objections, the Com-

mission extended the date of final publication from 1-2-82 to 1-3-82.

#### 4. West Bengal :

The publication of final electoral rolls as for the rest of the country was scheduled for 1st February, 1982. A large number of claims and objections by individuals in prescribed forms and omnibus complaints alleging serious irregularities in the electoral rolls were filed before 16th January, 1982, the last date fixed for filing such claims and objections. After discussion on the 28th January, 1982 with the election officers at Calcutta and ascertaining the progress so far made in connection with the process of revision, the Secretary, Election Commission recommended that the process of disposal of claims and objections after due enquiry, and the subsequent stages of revision could not be completed by the 1st February, 1982. On his recommendation the Commission extended the date for final publication. On the report of the team of officers headed by the Secretary, Election Commission, sent to West Bengal for investigation into the omnibus complaints filed by leader of the political parties, the Commission has since decided that after completing the pending process of revision, the electoral rolls should be published on the 1st March, 1982.

#### 5. Delhi :

About 45 complaints have been received in respect of Delhi. The Commission has already issued directions to carry out special survey of all the new, re-settlement colonies in respect of which complaints have been received. The Commission has since allowed the period for filing claims and objections from 1st March to 8th March, 1982. The date for final publication of electoral rolls in Delhi is 25-3-82.